

plotting the East Coast Road connecting Madras and Kanyakumari ; and

(b) the financial and physical targets to be completed in the current financial year ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :
(a) and (b). The required information is
being collected from the State Government
and will be laid on the Table of the Sabha in
due course.

Constitution of Road Board

158. SHRI SEZHIYAN : Will the
Minister of SHIPPING AND TRANSPORT
be pleased to state :

(a) whether Government have considered
to constitute a Road Board as suggested by
the Indian Roads and Transport Association
in their recent Conference held at Bombay ;
and

(b) , if so, the decision taken thereon ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :
(a) and (b). Government have not received
any suggestion made by the Indian Roads
and Transport Association of this nature.
The question of constituting a Central Road
Committee in place of a Road Board has been
under consideration.

Smuggling out of Rare Art Pieces

159. SHRI P. K. DEO : Will the
Minister of EDUCATION AND SOCIAL
WELFARE be pleased to state :

(a) whether a number of cases have
come to light involving large scale smuggling
of rare art pieces from the country ;

(b) if so, whether any action is being
taken by Government in this regard ;

(c) whether attention of Government has
been drawn to a report in the *Motherland*
dated 8th October, 1971 on the subject ; and

(d) is so, the reaction of the Govern-
ment of India in this regard ?

THE MINISTER OF STATE IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE DE-
PARTMENT OF CULTURE (PROF. S.
NURUL HASAN) : (a) to (d). A state-
ment containing the required information is
laid on the Table of the House. [*Placed in
Library.* See No. LT-970/71].

Rules for Allotment of Houses under Industrial Scheme in Kanpur

160. SHRI S. M. BANERJEE : Will
the Minister of WORKS AND HOUSING
be pleased to state :

(a) whether the Ministry of Defence has
approached his Ministry to agree to change
the rules of allotment of houses constructed
under the Industrial Housing Scheme in
Kanpur and other places to include the
Central Government employees working in the
Defence industry and other Central Govern-
ment undertakings ;

(b) if so, whether the rules have been
amended, if not, the reasons for the same ;

(c) whether more than 4,000 Govern-
ment employees including 3,000 Defence
employees are at present occupying houses in
various Labour colonies in Kanpur ; and

(d) if so, whether the State Government
of U P. has also approached for regularization
of these occupancies ?

THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) The question of amending the rules
does not arise because an amendment of this
nature would have adverse repercussions on
provision of houses to the employees of all
Government undertakings not liable to
income-tax, and departmental undertakings all
over the country.

(c) According to the information fur-
nished by Government of Uttar Pradesh in
August, 1970, 2838 Defence employees and
399 other Central Government employees
were in occupation of houses built under
Subsidised Industrial Housing Scheme at
Kanpur.